

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 939
TO BE ANSWERED ON 21ST JULY, 2017**

ENTRANCE EXAMINATION

939. SHRI NARANBHAI KACHHADIYA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has any proposal with regard to entrance exams for admission into medical courses at graduate and post-graduate levels on the line of single entrance exam conducted recently and if so, the details thereof;
- (b) whether as per amendments made in relevant rules the designated authorities at States/Union Territory level are likely to consult with all medical education institutes in the States; and
- (c) if so, the details in this regard?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

- (a): Post insertion of Section 10D in Indian Medical Council Act, 1956, all admissions in medical courses are based on uniform entrance examination namely National Eligibility cum Entrance Test (NEET).
- (b) & (c): As per Graduate Medical Education Regulations, 1997, amended from time to time, Directorate General of Health Services is the Designated Authority for counseling for admission to MBBS course for the 15% All India Quota seats of the contributing States and all MBBS seats of Medical Educational Institutions of the Central Government, Universities established by an Act of Parliament and the Deemed Universities. The counseling for Medical Educational Institutions established by the State Government, University established by an Act of State/Union Territory Legislature, Trust, Society, Minority Institutions, Municipal Bodies or a Company shall be conducted by the State/Union Territory Government.

.....